जिन्होंने स्वतंत्रता सैनिक सम्मान पेंशन
योजना के अन्तर्गत पहले आवेदन पत्न
दियं थे और कन से कम 5 वर्ष की कैद
काटने वाले प्रमाण कर्ताओं से दस्तावेजी
साक्ष्य के अभाव में उनके द्वारा फरार आदि
होने के प्रमाण प्रस्तुत न करने के कारण
जिनके मामले रद्द कर दिये गये थे अथवा
लंबित थे । यह प्रमाणकर्ता के लिये जेल
यातना की 5 वर्ष की न्यूनतम अवधि को
कम करके 2 वर्ष करने के सरकार के निर्णय
के परिणाम स्वरूप किया गया था ।

श्रमुलग्मक गृह मंत्रालय स्वतंत्रता सेनानी ध्यान दें

पहले स्वतंत्रता लिए पेंशन योजना 1.8.80 से लाग उदार के उपबंधों के ग्रधीन <u> ग</u>ेसे स्वतंत्रता सैनानी 6 महीने जिन्होंन कम से कम की ग्रवधि तक फरार निष्कासन होने. ग्रथवा नजरबंदी की यातना सहन हो. वे अपने साक्ष्य के रूप में यदि सरकारी ग्रभिलेखों के ग्राधार पर दस्तावेजी साध्य उपलब्ध न हों तो ऐसे स्वतंत्रता सेना-से प्रमाण पत्न प्रस्तृत कर सकते जिन्होंने न्यनतम 5 वर्षकी कैंद की सजा काटी हो वशर्ते ऐसे प्रमाण पत्र केवल तब ही स्वीकार्य होंगे यदि स्वतंत्रता संघर्ष के दौरान प्रमाण कर्ता और ग्रावेदक का कार्य स्थल अर्थात जिला एक ही था। भारत सरकार को प्राप्त विभिन्न ग्रभ्या-वेदनों की दिष्ट से "प्रमाण कर्ता" स्वतंत्रता सैनानी'' की कैंद की न्यूनतम अवधि 5 वर्ष से कम करके 2 वर्ष करन का निर्णय किया गया है।

2. ऐसे स्वतंत्रता सेनानी जिन्होंन ग्रपने ग्रावेदनों में गिरफतारी वारन्ट पर फरार होने. निष्कासन ग्रथवा नजरबंदी का दावा किया था और जिनके मामले रदद कर दिए गए थे। अथवा गृह मंत्रालय के पास लंबित है, वे ग्रब ऐसे सेनानियों से जिन्हों ने न्यनतम काटी हो, नये प्रमाण 2 वर्ष की कैंद पत्र उप सचिव. गह मंत्रालय, प्रभाग. लोक नायक नई दिल्ली 110003 को खान माकिट.

प्रस्तृत कर सकते है। किन्त उन स्वततंत्र । सेनानियों के मामले में नये प्रमाण पत्र प्रस्तत करना ग्रनिवार्य नहीं िन्होंने 2 वर्ष से ग्रधिक लेकिन 5 वर्ष से कम वाले प्रमाण की कैंद काटने से पहले ही प्रमाण पत्र प्रस्तत कर दिये थे। उनको ग्रपने मामलों पून: चाल करने का अनरींध करते हुए एक साधारण काम । पर आवंदनः एव भेपने सलाह जाती ये नोट किया जाए कि एसे प्रमाण पत्र कवल तभी स्वीकार्य होंग स्वतंत्रता सेनाियों के विरूद्ध गिरफतारी के वारन्ट जारी करन ग्रादि से संबंधित सरकारी उप ग्रभिलेखों उपलब्ध न हों ग्रीर स्वतंत्रता संघष क दोरान प्रमाण कर्ता का कार्य क्षेत्र अर्थात जिला वहीं हो जो ग्रावेदक का था।

to Questions

3 आवेदन प्राप्ती की अन्तिम तारीख 30.6.1985 निर्धारित की जाती है।

Youth Welfare Programmes in Gujarat

2761. SHRI RAMSINGHBHAI PATA-LIYABHAI RATHVAKOLI: Will the PRIME MINISTER be pleased to state:

- (a) whether Government propose to start Youth Welfare Programmes in Gujarat particular to Tribal Areas in the constituencies of Baroda, Balsar, Vyara, Man-davi, Chhota Udaipur, Surat;
- (b) if so, the details thereof and how and when it is likely to be implemented;
- (c) what amount is likely to b_e spent and earmarked for the current financial year as well for Seventh Plan outlay; and
- (d) the details of benefits and employ ment derived by youths?

THE MINISTER OF STATE IN THE DEPARTMENT OF YOUTH AFFAIRS AND SPORTS (SHRI R. K. JAICHANDRA SINGH): (a) and (b) Government has already set up six Nehru Yuvak ken-dras in the State of Gujarat to undertake youth welfare programmes and to involve young people in social service. Such ken-dras are already functioning in Bhuj, Juna-gadh, Surendranagar, Nadiad, Mehsana

ana Mimatnagar. It is the intention of Government to set up one Nehru Yuvak Ken-ara each in every district of the country including those in tribal areas of Gujarat during the Seventh Five Year Plan period. The enrolment of students in Gujarat under National Service Scheme also serves the same purpose. Besides, financial assistance is available to voluntary youth agencies.

- (c) There exists an allocation of Rs. 395 lakhs in 1985-86 for the activities of the Nehru Yuvak kendras and $_0$ f about Rs. 18 crores for Central youth programmes as a whole. Allocation of funds is not made Statewise. Each kendra is provided up to Rs. 1.68 lakhs for its activities in one financial year and expenditure on other youth schemes depends on the activities undertaken j_n the State concerned. The allocations for youth programmes in the Seventh Five Year Plan will depend on available resources.
- (d) Welfare activities aim at development of the personality of the youth; through social service and other beneficial activities. While the schemes the Department do not offer employment directly, the vocational training programmes run by it and the genera! awareness created among youth through them increase the employment potential of young persons.

2762. [Transferred to the 23rd August, 1985.]

Categorisation of Tharu Caste as 'Scheduled Tribes' in Bihar

2763. SHRI SURAJ PRASAD: Will the Minister of HOME AFFAIRS be pleased to state-

- (a) whether it is a fact that the Tharu caste in Uttar Pradesh has been included in the Scheduled Tribes:
- (bl whether it is u fact that Tharu caste in Bihar has been included in the Backward class (Annexure 1);
- (c) whether it is a fact that the Govern. Tnent of Bihar has recommended for its inclusion in the Scheduled Tribes; and
- (d) what action has been taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRIMATI RAM DULARI SINHA): (a) According to the Constitution (Scheduled Tribes) Order, 1967, Tharu community has been specified as Scheduled Tribes in Uttar Pradesh,

- (b) Yes, Sir.
- (c) The recommendations received from the Government of Bihar cannot be disclosed in the Public interest.
- (d) The above proposal along with similar other proposals are being consi dered in the context of the proposed com prehensive revision of the lists of Schedul ed Castes and Scheduled Tribes in con sultation with the concerned State Govern ments/U. T. Administrations and in accor dance with the relevant criteria followed in the matter. Comments from some of the Stat? Governments are still awaited. The find vie-.v in the matter would be taken after the comments from all the State Governments hav been received in full. Further, amendment in the existing lists of Scheduled Castes and Scheduled Tribes cm be done only through an A-;t of Parliament in view of Articles 341(2) and 342(2) of the Constitution.

Viability $_0$ f the transport $_a$ nd hotel units dl the ITDC

2764. SHRIMATI USHA MALHO-TRA·

> DR. LOKFSH CHANDRA: SHRIMATI KAILASHPATI: SHRI P. N. SUKUL: SHRI ROSHAN LAL:

Will the PRIME MINISTER be pleased to state:

- (a) the profits/losses by t'ne seventeen tourist transport services run by the ITDC during 1984-85; and
- (b) the profits mad_e by 24 hotels run by the ITDC during the same period?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL